

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 89/MP/2024

Subject	:	Petition for approval of additional Human Resource (HR) Requirement of NLDC and RLDCs for the control period 2024-29 under Regulation 22(6) of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024.
Date of Hearing	:	5.9.2024
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Petitioner	:	National Load Despatch Centre (NLDC)
Respondents	:	Users of NLDC and RLDCs
Parties Present	:	Ms. Monalika Chaudhary, Advocate, NFL Shri Kanav Madnani, Advocate, DIAL Shri Gajendra Singh, NLDC Shri Ashok Rajan, NLDC Shri Manoj Agrawal, NLDC

Record of Proceedings

The Petitioner's representative submitted that the instant Petition had been filed for approval of additional Human Resource (HR) Requirement of NLDC and RLDCs for the control period 2024-29, as per the provisions of Regulation 24(9) of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019. However, during the pendency of the instant Petition, the Commission notified the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024 (RLDC Fees Regulations, 2024).

2. The Petitioner's representative submitted that pursuant to the notification of the RLDC Fees Regulations, 2024, the Petitioner had filed amended Petition for approval of additional Human Resource (HR) requirement of NLDC and RLDCs for the control period 2024-29 under Regulation 22(6) of the RLDC Fees Regulations, 2024 vide affidavit dated 3.9.2024 and urged the Commission to take the same on record.

3. The learned counsel for Respondent No. 3, National Fertilizers Limited (NFL), submitted that a copy of the Petition had not been served upon it.

4. After the hearing the presentative of the Petitioner the learned counsel for NFL,



the Commission directed as under:

- a) The amended Petition filed by the Petitioner be taken on record;
- b) The Petitioner to serve a copy of the amended Petition to all the Respondents; and
- c) The Respondents to file their replies to the amended Petition on an affidavit within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within four days thereafter.

5. The Commission further directed the Petitioner to submit the following information on an affidavit within ten days with a copy to the other side:

- a) Details as per the following table:

Level-wise actual manpower available as on 31.3.2024	Level-wise manpower allowed by the Commission in Petition No. 248/MP/2021

- b) Segregation of manpower requirement at each level (E2, E3-E4, and E5-E6) as per Appendix V of the RLDC Fees and Charges Regulations, 2024.
- c) Retirement rate and attrition rate.
- d) Reasons for request to increase manpower by 80% within 5 year period, any additional assignments justifying such increase.
- e) Current deployment of manpower at the E8 level, and how many posts are available as against the details of the posts on which officers are deployed.
- f) Additional financial outflow on account of the proposed additional manpower.
- g) The Petitioner has proposed 6 Deputy Heads (E-8 level) at RLDCs and NLDC. Clarify, in the presence of both, i.e., Head and Dy. Head, what separate works will be assigned to Dy. Head and how the same has been taken care of under the HR adequacy plan of 2024-29.
- h) The Petitioner has proposed 9 alternate Heads of Department for SO and MO Logistic function at the E-8 level. Clarify, in the presence of both, i.e., main and alternate Head of Department for SO and MO Logistic function, what separate works will be assigned to the alternate Head and how the same has been taken care of under the HR adequacy plan of 2024-29.
- i) The Petitioner has proposed two different posts at the E-7 level for Pre-despatch and Post-despatch Analysis, Clarify the details of their functions.
- j) The Petitioner has proposed three Shift In-charges for the additional 6th Reserve group. Clarify the works that shall be carried out by the shift in-charge and manpower under the 6th Reserve group under the normal



conditions and how the same has been taken care under the HR adequacy plan of the 2024-29.

- k) Reason for 6th Reserve group, as the Petitioner has already considered the 5th Shift group as the Reserve group.
6. The Petition will be listed for the hearing on **27.9.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

